

27.3.2000.

Smt. Vijay Mehta, Counsel for the

Sh. Vineet Mehta, Counsel for the ^{Applicant}

Parties' counsel pray for
time to argue the case. Allowed.

Perhaps for adjournment or adjournment
on 10.4.2000 as desired.


Gopal Singh
Adm. Member


(B. S. RAIKOTE)
Vice Chairman

10.4.2000

Smt. Vijay Mehta, Counsel for applicant

Smt. Vineet Mehta, Counsel for respondent

Heard the learned counsel for the
parties.

In this case, the applicant has
prayed for setting aside the verbal ~~directive~~
termination order dated 1.2.99 passed by the
respondent No. 2. He has also claimed the relief
of reinstatement and for wages from July 1998 to
Jan. '99.

The learned counsel for the
applicant has argued that respondents have not
made the payment to the applicant for the period
as mentioned above, although he was a temporary
status holder and was verbally terminated.
Therefore, he deserves to be reinstated with
consequential benefits and orders relating to
payment of back wages.

On the other hand, the learned
counsel for the respondents has submitted that
the services of the applicant was never termina-
ted but the applicant himself stopped coming to
work from 1.2.99 and consequently he is not
entitled to any consequential benefits. However,
this is the reply of the respondents that they

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

JODHPUR BENCH, JODHPUR

ORDER SHEET

APPLICATION NO. 199 OF 199

Applicant(s)

Respondent(s)

Advocate for

Advocate for

Applicant(s)

Respondent(s)

Notes of the Registry

Order of the Tribunal

are prepared to make the payment of wages to the applicant for the period in question, and they are also prepared to take him on duty provided he reports.

In view of the above submissions, controversy is limited only to the extent of the wages relating to the period from 1.2.99 till he is taken on duty because other two disputes ~~are~~ ^{have} almost come to an end because of the admission of the respondents. Looking to the controversy involved, we pass the following order :

- i) The applicant should report on duty on 25th April, 2000 with a written application and the respondents shall take him on duty after receiving the written report relating to joining the duties with a receipt to the applicant.
- ii) The respondents shall make payment of wages to the applicant for the period from July 98 to Jan. 99 for the days he spent on duty, as per the rules.
- iii) The applicant should represent to the higher authorities in respect of the period starting from 1.2.99 till he is taken on duty, in respect of claim of wages or treating this period as on duty, and such representation of the applicant shall be disposed of by the respondents by a reasoned speaking order within a

period of three months from the date of its receipt.

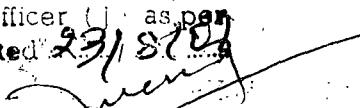
The Original Application is disposed of accordingly. However, there is no orders as to cost.


(GOPAL SINGH)
Adm. Member


(A.K. MISRA)
Jud. Member

jrm

Part II and III destroyed
in my presence on 16/10/06
under the supervision of
section officer () as per
order dated 23/8/06


Section officer (Record)

Recd Copy
Vikram
13/10/06

1/2/06
Vikram (Adv.)